

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1439/90

Date of decision: 24.07.1990.

Dr. Narendra Singh

...Applicant

Vs.

Union of India & Others

...Respondents

For the Applicant

...Shri K.N.R. Pillay,
Counsel.

For the Respondents

...Shri P.H. Ramchandani
Sr. Counsel

CORAM:

THE HON'BLE MR. P.K. KANTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. P. SRI NIVASAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not? No

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. P. Srinivasan, Administrative Member)

This application has been listed before us for admission today with notice to the respondents. Shri K.N.R. Pillay, the learned counsel for the applicant and Shri P.H. Ramchandani, the learned counsel for the respondents have been heard.

2. ~~He~~ Applications involving ^{He} ~~same~~ ^{an} ~~same~~ ^{He} issues have been heard (OA Nos. 1259, 1270, 1271, 1310 and 1361 of 1990) and disposed of by another Bench of the Tribunal by order dated 16.7.1990 of which one of us (P.K. Kartha) was a Member.

3. Shri P.H. Ramchandani, the learned counsel for the respondents produces before us an order passed by the Ministry of Health and Family Welfare on 17/18.7.1990 implementing the aforesaid order of the Tribunal dated

P.H. Ramchandani

16.7.1990. Shri Ramchandani submits that this order should also redress the grievance of the present applicant. Shri K.N.R. Pillay confirms this, but makes a request that the respondents be directed to implement the said order dated 17/18.7.1990 in the case of the applicant also. Shri Ramchandani undertakes on behalf of the respondents that the said order dated 17/18.7.1990 would be fully implemented in so far as the applicant is concerned. In order to ensure that this is done, Shri Ramchandani undertakes that a copy of this order will be sent to The Director General, Assam Rifles, Shillong, who is respondent No.3 in this case, under whom the applicant is working. In view of the above, the grievance of the applicant has been fully redressed and the application does not survive for consideration. The application is, therefore, disposed of having become unnecessary and the parties to bear their own costs.

4. A copy of this order be given to both the parties immediately after signature.

P. Srinivasan
(P. Srinivasan)
MEMBER (A)

24/7/90

Amrit
(P.K. KARTHA)
VICE CHAIRMAN (J)